

मेसर्स बर्ड एंड कम्पनी, कलकत्ता

5359. श्री निहाल सिंह: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले पांच वर्षों में मेसर्स बर्ड एण्ड कम्पनी, कलकत्ता को विदेशीमुद्रा की कितनी सहायता दी गई और इस कम्पनी की विभिन्न सहायक फर्मों का व्यौरा क्या है;

(ख) क्या इस कम्पनी के पास से 1966-67 में अर्बेच दस्तावेज पकड़े गये थे और यदि हां, तो तत्सम्बन्धी व्यौरा क्या है; और

(ग) इस सम्बन्ध में कितने व्यक्तियों के विरुद्ध कार्यवाही की गई तथा क्या कार्यवाही की गई ?

उप प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाइ) : (क) सूचना एकत्र की जा रही है और सभा की मेज पर प्रस्तुत कर दी जायगी।

(ख) 1966-67 में वित्त मंत्रालयके अधीन एजेन्सियों द्वारा मेसर्स बर्ड एण्ड कम्पनी (प्राइवेट) लिमिटेड, कलकत्ता से कोई कागजात नहीं पकड़े गये थे।

(ग) भाग (ख) के उत्तर को ध्यान में रखते हुए यह प्रश्न ही नहीं उठता।

INCLUSION OF 'BHUYAN' OF ORISSA IN SCHEDULED TRIBES

5360. SHRI G. C. NAIK: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that the 'Bhuyan' in Orissa have been included in the list of Scheduled Tribes while they have not been included in the list of Scheduled Tribes in Bihar;

(b) if so, the reasons therefor; and

(c) the steps Government propose to take their inclusion in the list of Scheduled Tribes ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) Bhuyan is treated as a Scheduled Tribe in Orissa and as a Scheduled Caste in parts of Bihar.

(b) and (c). The community does not satisfy the criteria for being treated as a Scheduled Tribe in Bihar, where they are at a more advanced state of social integration.

WATER SUPPLY SCHEME AT BARBIL (ORISSA)

5361. SHRI G. C. NAIK: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the water supply scheme of Barbil (Orissa) Notified Area Council is hindered due to the obstruction put forth by the Railway authorities is not allowing the passage of the water pipe under the Railway line;

(b) whether the Public Health Department of the Government of Orissa or the Notified Area Council of Barbil have approached the Railway authorities in this regard; and

(c) if so, the decision taken into the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) to (c) Information is being collected from the State Government and will be laid on the Table of the Sabha when received.

REVISION OF PAY SCALES OF MANIPUR HEALTH DEPARTMENT STAFF

5362. SHRI M. MEGHACHANDRA: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether Government have sanctioned the revision of pay scales of the Matron, tailors and mechanics in the medical and Health Department of Manipur;

(b) whether it is a fact that the revision of pay of the Matrons has been given retrospective effect from the 1st July, 1959 while the other two categories were given only prospective effect; and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) to (c) The information is being collected and will be laid on the table of the Sabha when received.

IMPLEMENTATION OF GADGIL ASSURANCES IN RESPECT OF DISPLACED PERSONS IN DELHI

5363. **SHRI G. Y. KRISHNAN:** Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the number of cases covered by the Gadgil Assurances which are under the jurisdiction of Land and Development Office;

(b) the number of such cases whose occupation on unauthorized land has been regularized; and

(c) the number of cases where alternative accommodation has been provided by the Land and Development Office?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) Twelve.

(b) and (c). In the Master Plan of Delhi, the land under unauthorised occupation of these squatters is earmarked for roads, parks and educational institutions and as such the unauthorised occupation could not be regularised. Alternative accommodation under the Jhuggies and Jhopries Removal Scheme was offered to eleven out of the twelve squatters, which, however, was not accepted by them. In the twelfth case also, the offer of a smaller plot at the existing site was not accepted by the squatter.

**SOCIAL WELFARE ADVISORY BOARD
ORISSA**

5364. **SHRI D. D. JENA:** Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that the present Chairman of the Orissa State Social Welfare Advisory Board, Bhubaneswar has been holding the office of the Chairman since he 27th May, 1960.

(b) if so, whether it does not contravene the rules in this regard; and

(c) the steps being taken to follow the rules in this case?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) Yes, Sir.

(b) Does not arise as the rules are still in the draft stage, awaiting finalisation.

(c) Does not arise.

MODERN PLANNER/RASHMI ESTATES, NEW DELHI

5365. **SHRI J. H. PATEL:** Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether Government have received any complaint about the activities of Modern Planners/Rashmi Estates, Connaught Place, New Delhi;

(b) whether it is a fact that they are engaged in illegally purchasing and disposing of lands for housing and industrial purposes;

(c) whether any enquiry has been ordered into this complaint; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) Yes, Sir.

(b) to (d) The complaints have been referred to Delhi Police for investigation and action, if necessary, against the colonisers under appropriate provisions of the law.